

**THE HYDERABAD CURRENCY (REPEAL OF
ORDINANCES) REGULATION, 1358 Fesli.**

No. VI of 1358 F.

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ORDINANCES) REGULATION, 1358 F.

No. VI of 1358 F.

(Received the assent of H.E.H. the Nizam on 31st October, 1948)

Whereas it is expedient to repeal the Currency Act (Amendment) Ordinance (I of 1357 Fasli), the Currency Act (Amendment) Ordinance (II of 1357 Fasli) and the Currency Ordinance Extending Ordinance (III of 1357 Fasli); It is hereby ordered as follows :—

1. This Regulation may be called the Hyderabad Currency (Repeal of Ordinances) Regulation, 1358 Fasli and shall come into force at once. Short title and commencement.

2. The Currency Act (Amendment) Ordinance (I of 1357 Fasli), the Currency Act (Amendment) Ordinance (II of 1357 Fasli) and the Currency Ordinance Extending Ordinance (III of 1357 Fasli), are repealed and shall be deemed to have been repealed with effect from 20th Aban 1357 Fasli.

3. Section 17 of the Hyderabad Currency Act of 1321 Fasli before its amendment by the Currency Act (Amendment) Ordinance I of 1357 Fasli and the Currency Act (Amendment) Ordinance II of 1357 Fasli shall continue to be in force with effect from 20th Aban 1357 Fasli as if it had not been amended. Revival of Section 17, Act III of 1321 Fasli.

